

THE DELHI HIGH COURT (AMENDMENT) ACT, 1969

No. 37 OF 1969

[9th September, 1969]

An Act to amend the Delhi High Court Act, 1966.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Delhi High Court (Amendment) Act, 1969. Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

26 of 1966. ~~2. In the Delhi High Court Act, 1966 (hereinafter referred to as the principal Act), after section 3, the following section shall be inserted, namely:—~~ Insertion of new section 3A.

“3A. Expenditure in respect of the salaries and allowances of Judges of the High Court of Delhi shall be expenditure charged on the Consolidated Fund of India.” Salaries and allowances of Judges to be expenditure charged on Consolidated Fund of India.

3. In sub-section (2) of section 5 of the principal Act, for the words “twenty-five thousand rupees”, the words “fifty thousand rupees” shall be substituted. Amendment of section 5.

4. In sub-section (3) of section 17 of the principal Act, in clause (b), for the words “twenty-five thousand rupees”, the words “fifty thousand rupees” shall be substituted. Amendment of section 17.

Punjab Act VI of 1918. 5. (1) In section 25 of the Punjab Courts Act, 1918, as in force in the Union territory of Delhi, for the words “twenty-five thousand rupees”, the words “fifty thousand rupees” shall be substituted. Amendment of certain laws.

(2) In the Himachal Pradesh (Courts) Order, 1948, in paragraph 20, for the words “twenty-five thousand rupees”, the words “fifty thousand rupees” shall be substituted.

6. The Chief Justice of the High Court of Delhi may transfer any suit or other proceedings which is or are pending in the High Court immediately before the commencement of this Act and in which no witnesses have been examined before such commencement to such subordinate court in the Union territory of Delhi or, as the case may be, Himachal Pradesh as would have jurisdiction to entertain such suit or proceedings had such suit or proceedings been instituted or filed for the first time after such commencement. Power of Chief justice to transfer pending suits and proceedings to subordinate courts.

¹1-10-1969 : vide No. G.S.R. 2317, dated 23rd September, 1969 Gazette of India, 1969, Extraordinary, Pt. II, Sec. 3(i), p. 629.